

[8 March, 2000]

RAJYA SABHA

been sensitised in this regard and advised to take appropriate preventive measures.

Purulia arms drop case

1450. SHRI GOVINDRAO ADIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Purulia arms drop case culprits have been nabbed;

(b) if so, the details thereof;

(c) whether it is also a fact that many questions still remain unanswered; and

(d) what steps Government have so far taken or propose to take to nab a Danish culprit named Kim Davy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) The Central Bureau of Investigation, who were entrusted with the investigation of the Purulia arms drop case, have intimated that of the 14 accused persons, 7 are still absconding. The remaining 7 have already undergone trial and except one of them, the remaining 6 have been given sentences ranging from 2 years Rigorous Imprisonment of Life Imprisonment.

(c) CBI have intimated that matters relating to financial transactions still remain unanswered.

(d) A red corner notice has been got issued by the CBI from Interpol Headquarters against Kim P. Davy. An open-ended warrant against him is also pending in Purulia Arms Dropping case. A reward of Rs. one lakh has also been announced by CBI to anyone giving information leading to his arrest. CBI, in close cooperation with IPSG (Interpol Headquarters) is making all out efforts to trace Kim P. Davy.